

Dated : 27th June, 2022

Minutes of 36th Meeting of Central Advisory Committee held at Shillong, Meghalaya on 20.05.2022.

The 36th meeting of Central Advisory Committee (CAC) of Food Safety and Standards Authority of India was held on 20th May, 2022 followed by *Chintan Shivir* on 21st May, 2022 at Shillong, Meghalaya. List of participants is annexed.

At the onset, the Commissioner of Food Safety, Meghalaya on behalf of the State of Meghalaya welcomed the CEO, FSSAI and other participants. Thereafter, Head (RCD) also welcomed the participants and thanked the Commissioner of food Safety, Meghalaya for hosting and making excellent arrangements for the meeting. He briefed about the agenda and requested CEO, FSSAI for his opening remarks. CEO, FSSAI in his opening remarks, observed that it was the first physical meeting of CAC since the COVID outbreak and hoped that there would be fruitful discussions leading to overall improvement of food safety in the country. He also informed the participants about the Chintan Shivir and requested the members to come forward to participate in it. Thereafter, the agenda items were taken up as under: -

Agenda Item 1: Declaration of Interest by Members

All members of CAC were requested to make "Specific Declaration of Interest" and "Declaration Concerning Confidentiality" in the forms provided with the agenda and send back by email at enforcement1@fssai.gov.in by 23.05.2022.

Agenda Item 2: Confirmation of Minutes of the 35th CAC Meeting

The committee noted that the minutes of the 35th Central Advisory Committee meeting held on 17th February, 2022 were circulated on 16.03.2022 to all the CAC members and States/UTs for comments. The committee further noted that no comments were received from the members on the minutes and as such, the committee approved and adopted the minutes as circulated.

Agenda Item 3: Action Taken Report

The action taken report on the minutes of the 35th CAC meeting held on 17.02.2022 was taken up and the following observations were made: -

- (i) States/UTs were advised to submit their ATR atleast 10 days before CAC meeting so that same may be included in the agenda.
- (ii) With regard to penalty on late submission of Annual/Half-yearly returns by FBOs, CEO, FSSAI mentioned that a proposal to wave off the penalty accrued till FY 2019-20 was under submission to the Ministry for consideration. He also informed that a provision to cap the quantum of penalty for delay was also proposed to be included in the new regulations.

- (iii) CEO, FSSAI expressed his concern over the acute shortage of FSOs in certain States/UTs, which was affecting deliverance of effective food safety in the States/UTs. He advised States/UTs to make all out efforts for creation/recruitment of FSOs. In the meantime, the States/UTs with acute shortage of FSOs could seek financial assistance from FSSAI for remuneration of contractual FSOs placing specific proposal in annual Work Plan under MoU.

Agenda 4: Review of performance of States/UTs based on 4th Quarterly Report

The committee discussed the 4th Quarterly report (1st January -31st March) of FY 2021-22 of States/UTs and made the following observations-

Form 1: Administrative Structure

CEO, FSSAI appreciated Delhi and Odisha for recruiting good number of FSOs and observed that all States/UTs have started working on recruiting DOs/FSOs. He also complimented Sikkim and Uttar Pradesh for filling up posts of DOs/FSOs. He emphasized on expediting the process of recruitment with recruiting more FSOs/DOs on full-time basis.

Head (RCD) emphasized that while submitting Quarterly report due diligence should be maintained and requested States/UTs to correlate the information with previous Quarterly reports for consistency and correctness. CEO, FSSAI also urged CFSs to scrutinize the data before submission to FSSAI.

Head (RCD) informed that there is huge shortage in number of FSOs in Arunachal Pradesh, Bihar, Jharkhand, Ladakh, Puducherry and Tripura. CEO, FSSAI advised that States/UTs may ask for funds under MoU to appoint contractual FSOs, however, assurance to be provided by them that posts will be created within 2 years.

Action Decided-

- (i) States/UTs to speed up the process of filling the gap of FSOs and DOs through creation of posts, recruitment and provisional arrangement like contractual appointments.

(Action required: States/UTs)

Form 2: Details of Adjudication cases

It was observed that while overall number of cases filed has increased from 8556 to 10038 in 4th Quarter, however, very low number of cases were filed in some States/UTs namely Arunachal Pradesh, Dadra and Nagar Haveli & Daman and Diu, Lakshadweep, Manipur, Meghalaya, Mizoram, Puducherry and Tripura. CEO, FSSAI observed that there is increase in pending cases due to low number of cases disposed than cases filed and emphasized on expediting disposal of cases, as increase in disposal time reduces impact of cases filed. He also emphasized on the importance of compounding in minor offences and suggested States/UTs to analyze pending cases and if possible, go for compounding to reduce the pendency. He also advised States/UTs to arrange for Lok Adalat every month to resolve pending cases. CEO, FSSAI further advised that while adjudication cases must be filed for substandard and unsafe food products, however, in misbranded/labelling cases,

improvement notice may first be issued to get the defect rectified instead of straightaway filing adjudication case.

Action decided-

- (i) States/UTs may authorize DOs for compounding of minor offences.
- (ii) States/UTs to look for solutions to reduce pending adjudication cases and issue improvement notices in case of misbranded/labelling cases.

(Action required: States/UTs)

Form 3: Details of Appellate Tribunal and Advisory Committee

It was observed that Bihar, Ladakh and Nagaland with the exception of Mizoram have constituted Appellate Tribunals since last CAC meeting. It was also observed that DLACs were yet to be set up in certain States/UTs including Assam, Chhattisgarh, Dadra and Nagar Haveli and Daman and Diu, Delhi, Haryana, Puducherry and Telangana. Further, it was noted that regular meetings of DLAC and SLAC were not being held in a number of States/UTs.

CEO, FSSAI emphasized on the importance of DLAC and SLAC meetings in the interest of food safety and urged States/UTs to hold regular meetings and expedite the process of disposal of pending cases by Appellate Tribunal.

Action decided-

- (i) Mizoram to constitute Appellate Tribunal in the State.
- (ii) States/UTs to constitute/reconstitute DLAC and SLAC and organize regular SLAC and DLAC meetings in timely manner.

(Action required: States/UTs)

Form 4- Active State Licenses and Registrations

Head (RCD) observed that there has been net addition of 30448 licenses and 112315 registrations during the quarter and overall positive growth of 3.3% in licenses and registrations. He mentioned that in case of States/UTs like Andaman & Nicobar Islands, Goa and Lakshadweep, though the population is low, considering higher footfall of tourists, the number of licenses and registration issued/achieved is appreciable. However, less increase has been observed in Chandigarh, Karnataka, Kerala, Puducherry, Telangana and Uttar Pradesh as compared to previous quarter. He also mentioned that Assam, Bihar and Tripura have less than 30% of expected number of licenses and registrations based on population in these States.

CFS, Gujarat appreciated the scheme of MoUs signed between FSSAI and States/UTs wherein funds are provided for organizing camps for Licensing and registrations which has helped in increase in number of licenses and registrations in the state. CEO, FSSAI advised States/UTs to formulate strategies to increase licenses and registrations in the State and advised them to involve District Magistrates in food safety for obtaining full cooperation from other concerned departments. Dr. Halde emphasized on the importance of creating awareness

among FBOs especially unorganized sector to increase licensing and registrations and implementation of a concept similar to Udyog Aadhar.

Action decided-

- (i) States/UTs to formulate strategies and make efforts to bring more food businesses under the regulatory regime through licenses and registrations.
(Action required: States/UTs)

Form 5- State Licenses pendency

Head (RCD) observed that Assam, Dadra, Goa, Haryana and Ladakh have high pendency of applications and emphasized that it should be less than 25% of licenses granted during the previous year. He also apprised that Andhra Pradesh, Assam, Delhi, Gujarat, Haryana, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Odisha, Punjab, Rajasthan and Telangana have applications pending for more than 75 days and suggested that steps should be taken by States/UTs to reduce this pendency. CEO, FSSAI complimented Karnataka, Tamil Nadu and Telangana for reducing the pendency and expressed concern for high pendency in Assam, Dadra and Nagar Haveli and Daman and Diu, Goa, Gujarat and Haryana.

Further, Head (RCD) observed that high auto-generation has been noticed in Andhra Pradesh, Assam, Karnataka, Madhya Pradesh, Punjab, Odisha, Rajasthan, Telangana. CEO, FSSAI complimented all States/UTs as auto-generation of new licenses has been reduced as compared to last quarter. He also expressed concern over the high auto-generation of licenses in Andhra Pradesh, Karnataka and Punjab. He also observed that auto-generation in case of renewal applications has increased from 1575 to 10785, which is alarming.

CEO, FSSAI emphasized on importance of timely scrutiny of new applications and to ensure that no license is auto-generated due to inaction by concerned officer.

Action decided-

- (i) States/UTs to minimize pendency of State license applications
- (ii) States/UTs to ensure timely processing of applications so as to avoid auto-generation of licenses.

(Action required: States/UTs)

Form 6: State Registrations Pendency

Head (RCD) observed that Andhra Pradesh, Delhi, Gujarat, Madhya Pradesh, Maharashtra, Uttar Pradesh and West Bengal have high pendency (more than 15 days) of registration applications. He also expressed concern that 85072 new registration applications have been auto-generated in this quarter. Karnataka and Tamil Nadu raised issue of auto-generation of registration applications before 7 days. These States were advised to share details (license/registration number) of these applications with FSSAI, so that further necessary action could be taken.

CEO, FSSAI asked all the States/UTs to reduce auto-generation of registration applications.

Action decided-

- (i) States/UTs to minimize pendency of State registration applications

- (ii) States/UTs to ensure timely processing of applications so as to avoid auto-generation of registrations.
- (iii) Karnataka and Tamil Nadu to share details (license/registration number) of applications auto-generated before 7 days with FSSAI.

(Action required: States/UTs, RCD and IT Division)

Form 7- Consumer Grievances

Head (RCD) observed that number of consumer grievances has been increasing in most of the States/UTs with high pendency of grievances more than 30 days old in Delhi, Haryana, Maharashtra, Telangana and Uttar Pradesh.

Action decided-

- (i) States/UTs to ensure resolving consumer grievances within stipulated time frame.

(Action required: States/UTs)

Form 8- Inspections, Legal Sampling and Testing

Head (RCD) mentioned that substantial increase has been observed in inspections through FOSCORIS in the quarter. CEO, FSSAI complimented all States /UTs as 113% of expected FOSCORIS inspections have been conducted in the country.

CEO, FSSAI asked States/UTs to go for FoSCoRIS inspections only. Uttar Pradesh raised the issue of difficulty in reporting inspections on FoSCoRIS in case of special/combined raids conducted by multiple FSOs who have a defined area under their jurisdiction. CEO, FSSAI asked States/UTs to provide details of such requirement to FSSAI so as to have provision for expanding the jurisdiction of FSOs in FoSCoRIS for a specific period. In this regard, ED (CS) also asked States/UTs to share area of jurisdiction for all DOs/FSOs with FSSAI for incorporating in FoSCoS.

Further, CFS, Goa informed that the DO in Goa is being given charge covering 2 districts. CEO, FSSAI emphasized on providing defined jurisdiction to each FSO as FSO is authorized to conduct inspections and sampling in that jurisdiction only. However, when concerned FSO is on leave or for undertaking special raids/joint inspections etc. involving more than one FSO, Competent Authority may authorize other FSO/s to have temporary jurisdiction for such specific action only. He also directed ED (CS) to examine the issue of Goa and issuance of registration by FSOs at Taluka level.

Head (RCD) mentioned that despite increase in number of inspections, reduction in sampling has been observed in comparison to last quarter. He informed that low sampling has been observed in Andaman and Nicobar, Arunachal Pradesh, Assam, Chhattisgarh, Goa, Jharkhand, Ladakh, Mizoram, Nagaland, Odisha, Puducherry and Tripura. CEO, FSSAI expressed concern over reduction in sampling which is only 38% of expected legal sampling in the quarter and piling up of unanalyzed samples as number of analyzed samples is less compared to number of samples drawn.

CEO, FSSAI also expressed concern over high number of non-conforming samples in Haryana, Odisha, Rajasthan, Tamil Nadu, Uttar Pradesh and Jharkhand and emphasized on time bound action to be taken on failed samples to have better impact on food safety.

Action Decided-

- (i) Inclusion of feature of additional jurisdiction for FSOs in FoSCoS/FoSCoRIS in special cases as stated above.
- (ii) FSSAI to examine the issue stated by CFS, Goa as stated above.
- (iii) States/UTs to share area of jurisdiction for all DOs/FSOs with FSSAI for incorporating in FOSCOS.

(Action required: IT Division, RCD, States and UTs)

Form 9: Eat Right initiatives

ED (CS) observed that in most of the States/UTs, progress on Eat Right Initiatives was quite moderate during the 4th quarter. She requested all Food Safety Commissioners of States/UTs to identify locations for undertaking various Eat Right initiatives and conduct awareness programmes for the said initiatives at the States/UTs level.

She also requested Commissioners of Food Safety of all States/ UTs to schedule an online meeting with FSSAI regarding Eat Right initiatives where DOs/FSOs can be trained and sensitized about various initiatives. ED (CS) further clarified that the process of verification and certification requires at least 30 days after submission of documents by the respective DOs from States/UTs. Hence, this time period should be observed before making enquiries. ED (CS) also congratulated the CFSs for crossing the 1,000 campuses certification mark.

CEO, FSSAI noted that a good progress has been observed in the State of Tamil Nadu with respect to implementation of various Eat Right India initiatives and urged the State to share the success story via presentation in the next CAC meeting. He also asked States/UTs to take an action to convert campuses of State Food Safety Departments into the Eat Right Campuses.

Head (RCD) informed that funds are being provided under MoU to States/UTs for conducting Hygiene Ratings and pointed out that high number of hygiene ratings have been conducted in Gujarat. CEO, FSSAI congratulated the State of Gujarat for good work in the hygiene rating initiative. He further highlighted that States/UTs need to rigorously work on increasing the number.

Action Decided:

- (i) States/UTs to take active participation in activities under Eat Right India initiative for building food safety awareness.
- (ii) Tamil Nadu to share the success story on carrying out Eat Right initiatives in the State in the next CAC meeting.

(Action required: States/UTs)

Form 10: Testing Infrastructure

Advisor (QA) informed that number of NABL labs have increased in the country and requested CFSs to instruct the lab heads to ensure uploading of lab reports on INFOLNET. He expressed concern over the reduction in number of technical staff especially in Delhi, Goa, Gujarat, Maharashtra, Madhya Pradesh, Tamil Nadu and Rajasthan and number of participation in PTP comparison to the last quarter. He further mentioned that FSSAI is involving region wise private labs to provide training

to the lab personnel so that all the lab staff would be trained by the end of the year and requested CFSs to allow their lab staff to attend such Hands-on-training.

It was suggested in the meeting that the minimum number of parameters for which each laboratory should obtain NABL accreditation should be determined by FSSAI, so that a complete test report could be generated on a specific food product. Advisor (QA) appreciated the idea and further suggested to form regional groups and hold meetings with them regularly to help SFTLs in getting NABL accreditation.

Maharashtra raised concern over the legality of samples tested in de-notified labs. CEO, FSSAI asked the State to give details of such samples collected, tested, outcomes etc. so as to take further decision in this regard. He further apprised that SMS has not yet been installed in Andhra Pradesh, Bihar and Telangana.

CEO, FSSAI also pointed out that some issues have been observed in testing of samples as testing of same sample in 2 different labs on most occasion show different reports and emphasized on standardization of specifications of testing and integrated assessment of labs. He further mentioned that gap analysis of 76 SFTLs has been carried out by the agency and urged CFSs to check basic specifications and infrastructure available in SFTLs and after assessing the gaps, submit proposal for procurement of basic equipment in the Work Plan under MoU. He further mentioned that testing method of fortified rice has been transferred to 55 labs and 35 SFTLs which have the HEE with them will be taken in the next phase. FSSAI has already provided funds for procuring equipment for testing of fortified rice in March, 2022 and the States must expedite the procurement of the basic equipment required for successfully running the HEE. EFRAC will share the validated method with all the 35 SFTLs soon.

Action Decided:

- (i) Andhra Pradesh, Bihar and Telangana to expedite installation of SMS.
- (ii) States/UTs to expedite procurement of basic equipment required for sample preparation required for operating HEE.
- (iii) CFSs to ensure active participation of SFTL staff in PTPs.

(Action required: States/UTs)

Form 11: CSS for strengthening of SFTLs

CEO, FSSAI urged States/UTs to utilize last year's CSS funds and informed that Microbiology tender will be finalized by FSSAI soon. He also requested States/UTs having large difference in amount utilized and UC settled namely Gujarat, Haryana, Himachal Pradesh, Karnataka, Rajasthan, Telangana and Uttarakhand to send UC in proper format for settlement.

Action Decided:

- (i) States/UTs to utilize CSS grants released by FSSAI at the earliest.
- (ii) States/UTs to submit Utilization certificate in proper format to FSSAI at the earliest.

(Action required: States/UTs)

Form 12: Testing Infrastructure utilization

CEO, FSSAI appreciated Gujarat, Himachal Pradesh, Madhya Pradesh and Tamil Nadu for proper utilization of FSWs by testing large number of samples in FSWs and showed concern over poor utilization of FSWs in Rajasthan, Telangana, Uttar Pradesh and West Bengal. He urged States/UTs for adequate utilization of FSWs. He also asked CFSs to visit the SFTLs regularly and take necessary action regarding longer reporting time for samples tested.

Advisor (QA) emphasized on using FSWs for all 3 purposes- testing, training and awareness and requested CFSs to expedite the process of installation of GPS in FSWs and dongle procurement as it is pending only for few FSWs.

Action Decided:

- (i) CFSs to expedite the process of installation of GPS in FSWs and dongle procurement
- (ii) States/UTs to ensure utilization of FSWs for all 3 purposes-testing of surveillance samples, impart training and spread awareness among consumers.

(Action required: States/UTs)

Form 13: Food Fortification

CEO, FSSAI observed that improvement has been noticed in food fortification as more fortified staples are being included in 3 schemes- ICDS, MDM, PDS and expressed concern over the poor coverage of fortified staples in Andaman & Nicobar, Assam, Jharkhand, Odisha, Puducherry, Punjab, Rajasthan, Sikkim and Tripura. ED (CS) informed that all States/UTs have appointed nodal officer for food fortification except Dadra & Nagar Haveli and Daman & Diu and Lakshadweep. She also mentioned that only 9 States/UTs have so far conducted inter-departmental meetings with ICDS, PDS and MDM departments as advised by FSSAI for better coordination namely Ladakh, Haryana, Sikkim, Tripura, West Bengal, Kerala, Gujarat, Maharashtra and Tamil Nadu. The Fortification team of FSSAI would soon reach out to the States/UTs for holding such meetings and seek active response from them.

Action Decided:

- (i) Dadra & Nagar Haveli and Daman & Diu and Lakshadweep to appoint Nodal officer for Food fortification and inform FSSAI.
- (ii) States/UTs to conduct inter-departmental meetings with ICDS, MDM and PDS to promote, monitor and cover food fortification under ICDS/MDM/PDS.

(Action required: States/UTs)

Form 14: FoSTaC & Regulatory staff Training

CEO, FSSAI observed that number of FoSTaC trainings has been increased in the quarter in comparison to last quarter.

Action Decided:

- (i) States/UTs to conduct FoSTaC and regulatory staff training on regular basis.

(Action required: States/UTs)

Agenda 5: Status of financial assistance received by States/UTs under Work Plan 2020-21, 2021-22 and status of Work Plan 2022-23

Head (RCD) presented the status of MoUs and release of funds during FY 2020-21 and 2021-22. He also mentioned that for FY 2022-23, Work plan proposals have been received from 34 States/UTs and finalized for 29 states/UTs. Funds of Rs 100 crore have already been released for 13 states/UTs. He further mentioned that signed work plan is pending from 10 States/UTs and finalization of work plan is in progress for 5 States/UTs.

Head (RCD) also informed that UC for FY 2020-21 has been found to be in order for 8 states only and settled only for Kerala till date.

CEO, FSSAI further added that work plan proposals have been received from 34 States/UTs for FY 2022-23 and asked Andhra and Telangana to submit proposals at the earliest. He expressed concern over the under-utilization of funds released under MoU during FY 2020-21 by States/UTs. He further asked States/UTs to return unutilized funds to FSSAI and advised them to request for same amount, if required, from FSSAI during 2022-23 through supplementary work plan. He also informed States/UTs that UC for FY 2020-21 is required for release of 1st tranche and for release of 2nd tranche, 60% of 1st installment is required to be utilized and progress report of both FYs 2021-22 and 2022-23 along with proof of release of State share need to be submitted by States/UTs.

Odisha requested for sharing of monthly statement of revenue generated from Licensing and registration fees to which Director (Finance) responded that State/UT may request such statement from FSSAI, if required. Advisor (QA) also confirmed that grant released under operational expenses of FSWs can be used for any purpose related to FSW. CEO, FSSAI also confirmed that CSS amount released during FY 2020-21 may be retained by States/UTs and urged them to utilize that amount at the earliest.

Action Decided-

- (i) Andhra Pradesh and Telangana to submit the work plan proposals for 2022-23 to FSSAI.
- (ii) States/UTs in receipt of approved work plan 2022-23 to submit the Work plan duly signed by the CFS.
- (iii) States/UTs, as applicable, to submit the UC for the fund received under work plan 2020-21 so that 1st tranche under work plan 2022-23 may be released and surrender the unutilized amount to FSSAI.

(Action required: States/UTs)

Second Session

Agenda Item no. 6: Recent Updates on Licensing & Registration

ED (CS) gave a presentation before the CAC on recent developments made by FSSAI regarding licensing and Registration on the following subjects-

1. Discontinuation of Renewal of Old Methodology Licenses [initially granted from FLRS] and State Licenses for Manufacturing of Nutraceutical and related products.
2. Clarification on the requirement of testing of water samples in case of FBO using Municipal / Govt. potable water supply
3. Availability of Inspection Checklists and Conditions of License in Regional Languages

Action Decided-

- (i) States/UTs and CLAs to launch targeted drives to make FBOs aware of the mandatory modification, so that maximum FBOs get their licenses modified within the validity period of license.
- (ii) States/UTs and CLAs to make FBOs aware of the translated documents in local languages.

(Action: States/UTs and CLAs)

Agenda Item 7: Performance Analysis of States/UTs during FY 2021-22

ED (CS) updated that based on the various aspects of licensing and registration and enforcement activities undertaken by the States/UTs, it was observed that Maharashtra, Tamil Nadu, Uttar Pradesh (among large States), Arunachal Pradesh (among Small States) and Delhi, Jammu & Kashmir (among UTs) have topped in issuance of licences/registrations, while a good number of Auto-generated licences/registrations were observed in Assam, Bihar, Chhattisgarh, Jharkhand, Telangana and Tripura. Also a large number of States/UTs were found to have more than 40% pending FLRS licences for modification. Few States/UTs namely Andaman & Nicobar Islands, Chandigarh, Himachal Pradesh, Maharashtra, Manipur were found to have complied more than 50% with respect to submission of Annual Returns, while Maharashtra, Jammu & Kashmir, Tamil Nadu are some of the States/UTs who have undertaken maximum online inspections through FoSCoS/FoSCoRIS, entered maximum details of lifted samples in FoSCoS/FoSCoRIS and addressed more than 80% Consumer Grievances completely.

Action Decided

- (i) States/UTs, listed in the agenda item, where more than 40% FLRS licences are pending for modification to complete the modification at the earliest.
- (ii) States/UTs and CLAs to confirm submission of Annual Returns through FoSCoS only.
- (iii) States/UTs to launch special drives, identify hot spot areas having FBOs with less/no licence/registration and bring more such FBOs under the ambit of licence/registration.

(Action: States/UTs and CLAs)

Agenda Item 8: Risk Based Inspection Scheduling [RBIS]: Key Highlights and Status

ED (CS) apprised various features of Risk Based Inspection Scheduling (RBIS) that has been approved in Food Authority in its 38th meeting held on 2nd March 2022 and

being incorporated in the FoSCoS for implementation. She highlighted that RBIS would enable the authorities to prioritise inspections of the Food Business involved in high risk food categories (listed 8 food product categories) and carry out the same in a more systematic and intensive manner along with scheduling and prioritising mandatory sampling, annual third party audits, various types of mandatory inspections based on complaints, food safety emergency, expired licence, pre-licence inspections, e-inspections etc.

To complete the process of incorporation and implementation of RBIS through FoSCoS, States/UTs had been requested to share updated jurisdiction mapping of FSOs at sub-district level. ED (CS) informed that few States/UTs namely Andaman & Nicobar Islands, Arunachal Pradesh, Chhattisgarh, Gujarat, Himachal Pradesh, Ladakh, Sikkim, Tripura, West Bengal, Uttar Pradesh, have shared complete information in this regard.

Action Decided

- (i) Remaining States/UTs to share the updated jurisdiction mapping of FSOs at sub-district level.

(Action: States/UTs & IT Division, FSSAI)

Agenda Item 9: Digitisation of offline issued Licences/Registration

ED (CS) informed that, in the 32nd CAC held on 29.06.2021, it was decided to discontinue renewal of offline granted Licenses and Registration and further in 33rd CAC meeting dated 15.09.2021, to completely digitize enforcement activities w.e.f 01st October 2021. To enable FBOs having physically issued licenses or registrations, if any, to migrate to online system FoSCoS, a provision has been created for Designated Officers in Food Safety Compliance System. Digitization would enable FBOs to file online Renewal, Modifications, applying for endorsements, and other licensing/registration related tasks, online Annual Returns vis-à-vis enable licensing/registration authority to undertake enforcement activities online, keep records of Hygiene Rating, Audit Management System, effective Grievance Redressal, maintain FBO history.

Action Decided

- (i) States/UTs to direct the Designated Officers to digitize all the physically issued licenses and registrations using the utility in FoSCoS by 30th September 2022.

(Action: States/UTs)

Agenda Item 10: Social and Behavioural Change

A) Update on Eat Right India Initiatives

ED (CS) updated the status of Eat Right India on the following to the CAC Members:

1. **Eat Right Challenge for Districts-** A total of 188 cities/ districts had participated in "The Eat Right Challenge for Cities and Districts". Evaluation process is currently underway and top 75 winners to be announced on the occasion of World Food Safety Day dated 07th June 2022.

The second phase of the Eat Right Challenge for Districts was launched on 4th April, 2022, with the vision to recognize efforts in adopting and scaling up

various initiatives under Eat Right India and promoting various regulatory activities as well as well as Eat Right India initiatives. The implementation phase will be carried out between May - September 2022.

2. **Eat Right Mela and Walkathon-** Till date, 24 Eat Right Walkathon and Melas have been organised in various cities in India, as a part of the 'Azadi Ka Amrit Mahotsav'. As on date, the State of Gujarat, Nagaland, Tamil Nadu, Jammu & Kashmir, Puducherry and West Bengal have not executed the Walkathon and Melas in the cities where advance payment has already been made. Further, 11 cities/districts have not yet submitted UCs for the grant already released from FSSAI, although, the events have been concluded.
3. **Eat Right Creativity Challenge-** The Third Eat Right Creativity Challenge will be launched on the occasion of World Food Safety Day, 07th June, 2022 to tap the creative talent of students and enable them to inculcate healthy dietary habits starting young. States/UTs to spread awareness to seek more participation from schools.
4. **Eat Right Research Awards and Grant-** A total of 287 applications were received in Phase 1 of the Eat Right Research Awards and Grant and the evaluation process is underway and winners will be announced on June 07, 2022.
Phase II of the Eat Right Research Awards and Grant will be announced on 07th June, 2022.

Action Decided-

- (i) States/UTs to submit UCs for the released fund of Rs 5.00 Lakh for "Eat Right Challenge for Cities and Districts" and surrender the un-utilized funds to FSSAI, as applicable, who have not done the same yet.
- (ii) States/UTs to organise the Walkathon and Melas by 15th August, 2022, where advance payment has already been made and to submit UCs where events have already been concluded.
- (iii) States/UTs to submit budget proposals to email id-iec@fssai.gov.in along with the proposed dates, cancelled cheque and proposed expenditure for both Walkathon and Eat Right Mela, who have not submitted proposals yet.

(Action: States/UTs)

B) Food Fortification-

Fortified staples are available in open market and also in Integrated Child Development Scheme (ICDS), Mid-Day Meal (MDM) and Public Distribution Scheme (PDS) in most of the States/UTs in India. To achieve the vision of Hon'able Prime Minister on distribution of fortified rice under food security government schemes by 2024, promotion and supply of quality fortified staples need to scale up.

Action Decided-

- (i) States/UTs to organise interdepartmental meetings.
- (ii) States/UTs to undertake IEC Activities for promotion of large Scale Food Fortification and creating awareness amongst stakeholders and consumers.

- (iii) States/UTs to confirm on the status of training for all DOs and FSOs with regards to the online session on fortification and ensure that the training session is organized. The status may be shared with the Fortification Cell

(Action: States/UTs)

C) Presentations

1. Dr. K. Sridhar, Executive Director, Health (General), Railway Board, shared points on how Eat Right Station can be implemented and scaled up across Railways Stations with joint coordination between Railways and FSSAI. It was decided that a SoP can be created in consultation with the Railways so that the initiative can be spearheaded across States/UTs. It was also discussed that in the beginning some of the important stations, from where the trains like Shatabdi, Tejas, Rajdhani and Duranto initiate, can be covered under this initiative.

Action Decided:-

- (i) FSSAI to organize meetings with Railways with to design an SOP and a detailed road map for implementation of the initiative.

(Action: States/UTs, Railways and SB CDivision, FSSAI)

2. Video on Food 2050 Series was presented before the CAC members focusing on the vision of Food Safety in India in years ahead.

Agenda 11: Training and Capacity building

Joint Director (Training) informed that nomination for training of FSOs, DOs and AOs has not been received from many States/UTs and requested them to expedite the submission of the same. He further asked States/UTs to send nomination of Senior FSOs and DOs as Trainers for training of regulatory officials.

He mentioned that as per Clause 1(ii) of Rule 2.1.2 of FSS Rules, 2011, training of Designated Officers should be completed within stipulated time period of 6 months and urged States/UTs to ensure the same. He also informed that no request has been received from any State/UT for reimbursement of cost incurred in printing the FSO Manual (in booklet form) and requested States/UTs to expedite and complete the printing and distribution work at the earliest. He further added that States/UTs which are willing to translate the ibid manual in their regional language may seek fund under MoU for translation of the same.

He apprised that overall 67% of the expected number of Food Safety Supervisors (FSSs) have been trained which is 12% more than the FSS trained till Q3. He further informed that FSSAI had issued advisory on 06.04.2022 to all Training Partners to curb unauthorized usage of FSSAI and FoSTAC logo, extorting money in the name of FSSAI etc. and requested States/UTs to report such malpractices/ unscrupulous activities to Training Division, FSSAI so that appropriate actions can be taken against Training Partners.

Action Decided-

- (i) State/UTs to send the nomination for Training of FSOs, DOs and AOs to FSSAI
- (ii) States/UTs to send nomination of Senior FSOs and DOs as faculty members.

- (iii) States/UTs to ensure that their Designated Officers have taken the mandatory induction training within stipulated time period of 6 months.
- (iv) States/UTs to expedite and complete the printing of FSO manual and if required, to translate the ibid manual in their regional language and seek fund under MoU for translation of the same.

(Action: States/UTs)

Agenda No. 12: Credible Food Testing and Effective Surveillance

Agenda 12.1 Notified Laboratories

Advisor (QA) apprised CAC members that total number of laboratories under the network of FSSAI is 266, total no of NABL accredited SFTLs in the country are 54 and SFTL, Nagpur is in the process of getting accreditation by NABL under ISO/IEC 17025:2017.

Action Decided-

- (i) All SFTLs approved on INFoLNET and are NABL accredited are required to upload all the test reports on INFoLNET.
- (ii) Tripura to submit application for gazette notification of their SFTLs at the earliest.
- (iii) Out of the 24 discontinued laboratories, 18 laboratories from Andhra Pradesh, Maharashtra, Karnataka, Puducherry and Sikkim (listed in annexure of Agenda) that are yet to apply for NABL accreditation to expedite submission of application to NABL.
- (iv) All laboratories excepting the one which have applied/obtained FSSAI-NABL integrated accreditation are required to do so at the earliest in specific categories.

(Action: QA Division and SFTLs of all States/UTs)

Agenda 12.2. Upgradation of State Food Testing Laboratories (SFTLs) under Central Sector Scheme (CSS)

Advisor (QA) updated the current status on upgradation of State Food Testing Laboratories (SFTLs) under Central Sector Scheme (CSS) wherein, as of now 41 SFTLs from 30 States/UTs have been taken up for upgradation of which Rs 326.49 Crore has been sanctioned/ released. In relation to issue raised by Odisha regarding procurement through GeM, Advisor (QA) confirmed that if no equipment is available as per standards specified by FSSAI on GeM, States/UTs may go for Custom Bidding for procurement of that instrument or can do so through an open tender.

Action Decided-

- (i) 24 SFTLs, where three HEE have already been installed and are operational, are required to provide details of regulatory and surveillance samples analyzed as on date and also apply to NABL for obtaining ISO/IEC 17025 accreditation (if already obtained accreditation, apply for integrated assessment) and share the time line for that.
- (ii) While 6 SFTLs in Bihar, Haryana, Jharkhand, Karnataka and Rajasthan, where installed HEEs have not yet been made operational are required to get the equipment calibrated, commence operationalization of the equipment and

- apply for integrated assessment and make payments to the vendor as per terms and conditions of the Rate contract.
- (iii) SFTL, Puducherry to complete installation of HEEs immediately and start equipment calibration, make them operational and start using them.
 - (iv) SFTL Mumbai, Maharashtra to expedite the process of procurement of HEE.
 - (v) SFTL, Andhra Pradesh to complete renovation work from the grant (Rs 50 Lakh released in June, 2017) released by FSSAI at the earliest and approved by the State Govt. without any further delay and submit the progress.
 - (vi) 6 SFTLs in Haryana, Karnataka, Sikkim, West Bengal, Manipur and Mizoram, where setting up of basic laboratory has been approved are required to submit signed MoU and start procurement of basic equipment as per the guidelines laid under Standard Specifications for setting up of Food Testing laboratory.
 - (vii) 4 SFTLs in Goa, Gujarat, Jammu & Kashmir, where support with a grant of Rs 1.00 Crore each has been provided for setting up of microbiology laboratory and which are operational, need to utilize the microbiology facility, send progress report to FSSAI from time to time and apply to NABL for obtaining ISO/IEC 17025 accreditation (if already obtained accreditation, apply for integrated assessment), share the timeline for that.
 - (viii) SFTLs in Telangana and Tamil Nadu where the project has not been completed yet need to start the process of setting up/upgradation of microbiology laboratory, procure, install, calibrate equipment and subsequently apply to NABL for ISO/IEC 17025 accreditation.
 - (ix) A new tender for setting up microbiology laboratory on turnkey basis has been floated and is likely to be concluded shortly. States/UTs may wait for further directions from FSSAI. It was also informed that 40 SFTLs (list present in Agenda) covering Eastern, North Eastern, Northern, Western and Southern region will be supported for setting up of Microbiological laboratory on turnkey basis.
 - (x) All States/UTs to submit the MPRs for HEEs and Microbiology laboratories within prescribed limit of 7th of each month.
 - (xi) States/UTs to utilize the grants for consumables and contingency from the grant of Rs 60.00 Lakh released by FSSAI and ensure that all the HEE/equipment remain functional and are optimally utilized.
 - (xii) Puducherry, Manipur and Jharkhand to make payment towards installation/operationalization of the HEE and engagement of manpower to Vendors as per the terms and conditions of the Rate Contracts.
 - (xiii) States/UTs in receipt of grants from FSSAI are to submit hard copy of the utilization certificate (UC) in the prescribed format for the grants utilized. States/UTs to submit the UC as soon as the grant is utilized. The details of grants released, UC received and UC pending in respect of HEE and Microbiology labs are given in Form 11.
 - (xiv) All States/UTs to share details of account used to disburse grants released under CSS and also the amount of interest gained, which needs to be remitted back to FSSAI.

(Action: States/UTs)

Agenda 12.3. Food Safety on Wheels/Mobile food testing labs

Advisor (QA) informed that 97 FSWs have been delivered to States/UTs under CSS and 76 FSWs have been sanctioned from budget other than CSS. Till date, 173 modified FSWs have been sanctioned, out of which 160 has been delivered to 33 States/UTs.

Action Decided-

- (i) States/UTs to register FSWs in FSW portal and upload MPRs on regular basis.
- (ii) Punjab to get 2 modified FSWs registered with their Transport Authority at the earliest with intimation to FSSAI.
- (iii) States/UTs in receipt of FSWs to register vehicle at the local RTO and insure with local insurance company before commencing operations.
- (iv) States/UTs to submit the demand for additional FSWs under MoU
- (v) States/UTs to submit MPRs in the prescribed formats and within the prescribed timeline i.e. by 7th of the following month.
- (vi) States/UTs to submit the UC as soon as the grant is utilized.

(Action: States/UTs)

Agenda 12.4.: Training and Capacity Building and Agenda 12.5. Providing 3 Basic Equipment (HPLC, GC, UV-VIS) to States/UTs

Advisor (QA) apprised that training programs for Laboratory personnel of States/UTs in both online and offline mode were conducted by both FSSAI and training Centres like ITC-FSCAN, Mumbai, FSSC, NFL, Ghaziabad and C-MAT, NFL, Ghaziabad. He further highlighted the fact that the laboratory personnel should be encouraged to undergo hands-on trainings for different quality and safety parameters and requested the States/UTs to submit the training requirements of laboratory personnel working in their respective State Food Testing Laboratories to FSSAI

Action Decided-

- (i) States/UTs to submit the training requirements of laboratory personnel working in their respective State Food Testing Laboratories to FSSAI.
- (ii) States/UTs which are in receipt of a total grant for procurement of GC, HPLC and UV-Vis Spectrophotometer are required to surrender the unutilized fund to FSSAI at the earliest.

(Action: States/UTs)

Agenda 12.6. Utilization of Hand-held devices/Rapid Kits by States/UTs

Advisor (QA) requested States/UTs to provide details of tests carried out through the 4 devices (Spectrophotometer, frying Oil Monitor, Raptor Diagnostic Reader and Microbial Identification Kits) provided by FSSAI on monthly basis.

Action Decided-

- (i) States/UTs to provide details of tests carried out through the 4 types of devices (Spectrophotometer, frying Oil Monitor, Raptor Diagnostic Reader and Microbial Identification Kits) provided by FSSAI on monthly basis.

(Action: QA Division and States/UTs)

Agenda 12.7. Strengthening of Sample Management System (SMS) with cold chain facility by FSSAI in States/UTs at district level

Advisor (QA) informed that out of 36 States/UTs, 31 have implemented Sample Management System (SMS), while installation is under process in Haryana. He requested the State to coordinate with the Vendor for the same and participate in the trainings.

Action Decided-

- (i) Haryana to co-ordinate with the vendor for the installation of SMS and participate in the training imparted by the vendor/FSSAI in this regard.
- (ii) States/UTs to again fill the Quarterly Report form for the Quarter Oct-Dec and/or Jan-March, 2022 depending on the date of installation of SMS components in their States/UTs and select appropriate quarter for which they are filling the data. The Nodal Officers to reconcile the information before submitting a concise data to FSSAI.
- (iii) States/UTs to share pictures and videos of the individual components (compact cabinets, chill boxes, sampling bags and battery-operated cold chain enabled boxes) being used by state offices.

(Action: QA Division and States/UTs)

Agenda 12.8. PAN-India Spice Surveillance

Advisor (QA) highlighted the key updates on PAN India surveillances on selected spices to ensure the compliance with quality & safety standards prescribed by FSSAI and to find out the level of adulteration and hotspots of adulteration if any, conducted by National Commodities Management Service Ltd. (NCML) on behalf of FSSAI in selected 250 Cities/Districts from 36 States/UTs and involving the FSOs of the concerned district. FSSAI will share the results & findings after the completion of the Surveillance.

Comments and suggestions of CAC Members:

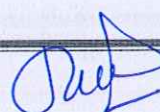
Dr. Prabodh Halde (Industry) emphasized that the surveillance activities are to be increased per month as with time more standards have been put in place. He also suggested that FSSAI should conduct such surveys as regulator, while the State governments should take necessary action, pursue and provide requisite reports.

CEO, FSSAI appreciated the comments and suggestions of CAC Member and confirmed to take suitable action.

Agenda 12.9 Testing Fees

Advisor (QA) informed that FSSAI has revised the testing charges with differential testing charges for product categories, which were finalized after due consultation with States/ UTs as well as other stakeholders. However, States/UTs were found to be floating tenders for inviting bids for testing of enforcement/ surveillance samples to be tested by FSSAI notified private labs. He pointed out that in order to obtain get business, it is likely that the laboratories would quote testing charges lower than those prescribed by FSSAI. While this would foster competition amongst labs to offer discounted rates, it would also give rise to the possibility that some of the prescribed tests may not be carried out to save costs. This issue was discussed at a length in the meeting.

The following were finally chalked out –



1. It would not be prudent to create competition among laboratories and force them to test samples at a price lower than that fixed by FSSAI, as this would lead to deleterious effect on the quality of the tests done and the parameters for testing may be compromised. Moreover, such product category wise testing charges have been devised after due consultation with the States/ UTs as well as other stakeholders.
2. Random allocation of samples among laboratories chosen by the State/UT should only be done.

Chintan Shivir

A "Chintan Shivir" was held on Day 2. The major 5 groups and topics to be discussed were shared with the Commissioners of Food Safety, the detail of which is given below-

Sl no.	Group Details	Topics
Group 1	Sh. Sukhwinder Singh, DO, Chandigarh (Presenter), Sh. Parimal Singh, CFS, Maharashtra, Sh. Sunil Sharma, CFS, Rajasthan, Dr. S. Rajen Singh, Jt. Commissioner, Manipur, Sh. U. K. Mitra, Dy. Comm., Arunachal Pradesh, Sh. V.K. Verma, Asst. Comm., Uttar Pradesh, Dr. K. Sridhar, ED, Health (G), Railways, Dr. Prabodh Shrish Halde (Industry)	Pendency in disposal of Adjudication Cases
Group 2	Sh. H.G. Koshia, CFS, Gujarat (Presenter), Sh. Wazeer Singh, CFS, Haryana, Sh. Ajith Kumar K, Asst. Comm. Dept. of Animal Husbandry, Sh. Hari Shankar Singh, Dy. Comm, Uttar Pradesh, Dr. Supratim Bir, DO, Tripura (Joint Presenter), Sh. Tapeswari Singh, FSO, Bihar, Sh. Brijendra Bharti, FSO, Chhattisgarh	Identification of hotspot food adulteration
Group 3	Sh. C. Udaya Kumar, CFS, Puducherry (Presenter), Sh. Sudam Khade, CFS, Madhya Pradesh, Sh. R.K. Shukla, Dy. Comm., Chhattisgarh, Dr. Takendra Rai, Principal Dir. Health, Sikkim, Sh. Sendongkaba Jamir, Asst. Comm., Nagaland, Dr. Balwinder Singh Bajwa, CAC, Pvt. Member, Dr. Satyendu Sagar, IC, Food Lab, Bihar	Lack of awareness about Eat Right India
Group 4	Sh. V.R.Vinod, CFS, Kerala (Presenter), Smt. K. Leelavathy, CFS, Karnataka, Sh. Sumit Khimta, Jt. Comm, Himachal Pradesh, Smt. R.K. Sidhu, Director, Lab, Punjab, Dr. S.P. Vasireddi, CAC, Pvt. Member, Sh. Anupam Gogoi, Food Analyst, Assam, Sh. Sanajaoba Meiti, Food Analyst, Manipur	Response of authorities in case of food safety emergency
Group 5	Smt. Jyoti Sardesai, CFS, Goa (Presenter), Smt. Yamini Sarangi, CFS, Odisha, Sh. Abhijit Baruah, CFS, Assam, Dr. Visaseau Kire, Director, Food Safety & Health, Nagaland, Sh. A.K. Singh, DO, Delhi, Smt. Anita Makhijani, Assistant Technical Advisor, WCD, Sh. Ashok Kapoor, Consumer Organisation.	Review of Food licensing fee structure

The topics for discussion were selected considering the issues of major concerns in food safety in the recent time. The idea was to chalk out possible way forward/solution to the emerging issues based on the experiences/conditions prevailing in the States/UTs, so as to take a holistic decision during policy making and at the implementation level by FSSAI, if required.

Each group presented the respective topics in brief and deliberations were made. Each group were asked to submit a report incorporating the suggestions proposed in the discussion by 10.06.2022.

While concluding, CEO, FSSAI appreciated the arrangements made by Meghalaya for CAC meeting and Chintan Shivir and confirmed holding 37th CAC meeting and "*Chintan Shivir*" physically in the State of Kerala in the month of August, 2022. However, the venue and date were yet to be finalized. Accordingly, the State of Kerala was requested to take necessary action and confirm the venue.

The meeting ended with a vote of thanks to the Chair.



(R.K. Mittal)
Head (Regulatory Compliance)

ANNEXURE – I

List of Participants: -

1. Shri Arun Singhal, CEO, FSSAI- In Chair

Commissioners of Food Safety of States/UTs: -

1. Shri Abhijit Baruah, Commissioner of Food Safety-In Charge, Assam
2. Ms. Jyoti J. Sardesai, Commissioner of Food Safety, Goa
3. Dr. H. G. Koshia, Commissioner of Food Safety, FDCA, Gujarat
4. Shri Wazeer Singh Goyat, Commissioner of Food Safety, Haryana
5. Shri Shakeel-UI-Rehman, Commissioner of Food Safety, Jammu and Kashmir
6. Ms. K. Leelavathy, Commissioner of Food Safety, Karnataka
7. Shri V.R. Vinod, Commissioner of Food Safety, Kerala
8. Dr. Sudam Khade, Commissioner of Food Safety, Madhya Pradesh
9. Shri Parimal Singh Commissioner FDA, Maharashtra
10. Shri Sampath Kumar, Commissioner of food Safety, Meghalaya
11. Ms. Yamini Sarangi, Commissioner of Food Safety, Odisha
12. Shri C. Udaya Kumar, Commissioner of Food Safety, Puducherry
13. Shri Sunil Sharma, Commissioner of Food Safety, Rajasthan
14. Dr. P Senthilkumar, Commissioner of Food Safety, Tamil Nadu
15. Shri Tapan Kanti Rudra, Commissioner of Food Safety, West Bengal

Invitees from Ministries/Departments: -

1. Shri Ajith Kumar K., Assistant Commissioner (Dairy Development), Department of Animal Husbandry & Dairying
2. Shri Neeraj Arora, Deputy Director, O/o Development Commissioner, Ministry of Small, Micro and Medium Enterprises
3. Ms. Anita Makhijani, Assistant Technical Advisor, Ministry of Women and Child Development

Members from various fields (Private Members):

1. Dr. Prabodh Shrish Halde, Member, RAI Advocacy Committee,
2. Shri Ashok Kapoor, National General Secretary, Consumer Rights Organisation
3. Dr. Sivalinga Prasad Vasireddi, Honorary Chairman, Vimta Labs
4. Dr. Balwinder Singh Bajwa, Efrack Labs

Representatives from States/UTs:

1. Shri U.K Mitra, Deputy Food Safety Commissioner, Arunachal Pradesh
2. Shri Samiran Baruah I/C Designated Officer (HQ), Assam
3. Shri Anupam Gogoi, Food Analyst, Assam
4. Dr. Satyendu Sagar, In-charge, Food Lab, Bihar
5. Shri Tapeswari Singh, Food Safety Officer, Bihar
6. Shri R.K. Shukla, Deputy Commissioner of Food Safety, Chhattisgarh
7. Shri Brijendra Bharti, Food Safety Officer, Chhattisgarh
8. Shri Sukhwinder Singh, Designated Officer, Chandigarh
9. Shri A. K. Singh, Designated Officer, NCT of Delhi

10. Shri Sumit Khimta, Joint Commissioner of Food Safety, Himachal Pradesh
11. Dr. S. Rajen Singh, Joint Commissioner of Food Safety, Manipur
12. Shri Ch. Sanajaoba Meiti, Food Analyst, Manipur
13. Ms. R.M. Kurbah, Joint Commissioner of Food Safety, Meghalaya
14. Shri O. D. Sangma, Deputy Commissioner of Food Safety, Meghalaya
15. Ms. Kalyani Borgohain, Food Analyst, Meghalaya
16. Shri Sendongkaba Jamir, Assistant Commissioner of Food Safety, Nagaland
17. Dr. John Kemp, State Programme Officer, Nagaland
18. Dr. Visaseau Kire, Director, Health, Nagaland
19. Ms. Ravneet Kaur Sidhu, Director, Food Laboratory, Punjab
20. Dr. Tekendra Rai, Principal Director of Health Services, Sikkim
21. Dr. Supratim Bir, Designated Officer, Tripura
22. Shri Hari Shankar Singh, Deputy Commissioner of Food Safety, Uttar Pradesh
23. Shri V.K. Verma, Assistant Commissioner of Food Safety, Uttar Pradesh
24. Shri Arunendra Singh Chauhan, Additional Commissioner of Food Safety, Uttarakhand

Special Invitee: -

1. Dr. K. Sridhar, Executive Director, Health (General), Railway Board

FSSAI Officials: -

1. Ms. Inoshi Sharma, ED (CS)
2. Dr. Harinder Singh Oberoi, Advisor, QA Division
3. Shri. R. K. Mittal, Head, Regulatory Compliance Division
4. Cdr. Sharad Aggarwal, Director, Finance and Accounts Division
5. Shri Rakesh Yadav, Director, QA Division
6. Lt Col Lejy Jacob John, Director, Northern Region
7. Col Pramod Shahaji Dahitule, Director, Eastern Region
8. Dr. K. A. Arul Anand, Joint Director, Southern Region
9. Shri Parveen Jargar, Joint Director, RCD
10. Shri Umesh Jain, Joint Director, Training and HR Division
11. Shri Mahesh Waghmare, Joint Director, Northern Region
12. Shri Partha Das Mohapatra, Deputy Director, North Eastern Regional office, Guwahati

Members, Representatives and Officials joined through Video Conferencing: -

1. Shri Diwakar Nath Mishra, Joint Secretary, Department of Commerce, Ministry of Commerce and Industry
2. Shri Kuldeep Kumar Singh, PS to MOS, Ministry of Food Processing Industries
3. Prof. (Dr.) Poonam Kakkar, Chief Scientist & Head Herbal Research Section, CSIR
4. Ms. Meetu Kapur, Executive Director, Confederation of Indian Industry
5. Shri Ashim Sanyal, COO & Secretary, Consumer Voice
6. Shri Suneel Anchipaka, Commissioner of Food Safety, Andaman & Nicobar Islands
7. Ms Lily Prasad, CITO, FSSAI
8. Ms Pritee Chaudhary, Director, Western Region
9. Shri Sanu Jacob, Director, Southern Region
10. Shri Anil Mehta, Director, Regulatory Compliance Division
11. Shri V. K. Pancham, Director, Regulations, FSSAI

12. Shri I.S.Hura, Joint Director, FSSAI
13. Shri A. Khalid, Designated Officer, Andaman & Nicobar Islands
14. Shri Yameen ul Nabi, Designated Officer, Jammu and Kashmir
15. Shri Chaturbhuj Meena, Food Analyst and Coordinator, Jharkhand
16. Shri Tamchos Gurmet, Designated Officer, Ladakh
17. Shri Nayeem Ahmad, Food Safety Officer, Ladakh
18. Shri Mohd. Rasheed Khan, Food Safety Officer, Lakshadweep
19. Shri Lalrinkimi Pachuau, Food Safety Officer, Mizoram
20. Shri Pankaj Kumar, Chief Food Analyst, Rajasthan
21. Shri T Vijaya Kumar, Deputy Food Controller, Telangana
22. Shri G. Laxmi Narayana Reddy, SSO, Telangana
23. Shri M.A. Khaleel, Assistant Food Controller, Telangana
24. Dr. C. Sivaleela, Director, Food Safety Department, Telangana
25. Shri G.C. Kandwal, Deputy Commissioner, Uttarakhand

* Mistakes in the spelling of any name or missing names are unintentional and are regretted.

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